

EXTRAORDINARY

REGD. NO. JK—33



**THE  
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a  
separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW,  
JUSTICE AND PARLIAMENTARY AFFAIRS  
(Legislation Section)

Jammu, the 16th December, 2018.

The following Act has been assented to by the Governor  
on 16th December, 2018 and is hereby published for general  
information :—

**THE JAMMU AND KASHMIR COOPERATIVE  
SOCIETIES (AMENDMENT) ACT, 2018**

(Governor Act No. L of 2018)

[16th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of  
India.

An Act to amend the Jammu and Kashmir Cooperative Societies Act, 1989.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th of June, 2018, the Governor is pleased to enact as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Cooperative Societies (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 30, Act No. X of 1989.*—In section 30 of the Jammu and Kashmir Cooperative Societies Act, 1989 (hereinafter referred to as ‘the principal Act’):—

(I) In sub-section (1)—

(i) In first proviso thereto, for the words “such extension shall not exceed six months”, the words, “such extension shall not exceed one year at a time up to maximum period of two years” shall be substituted ;

(ii) In second proviso, the word, “only”, shall be omitted.

(II) In sub-section (7)—

(i) for the words, “in writing by the Reserve Bank”, the words, “in consultation with the Reserve Bank” shall be substituted ; and

(ii) for the words “not exceeding one year”, the words, “not exceeding two years”, shall be substituted.

3. *Amendment of section 30-A, Act No. X of 1989.*—In section 30-A of ‘the principal Act’, after sub-section (2), the following sub-section shall be added, namely :—

“(3) Notwithstanding anything contained in section 29 or section 30 of the Act where the Government or the Registrar has

